

State vs. Piyush Goyal
FIR No. 367/21
PS Shakarpur
U/s 356/379/411/34 IPC

28.08.2021

This is an application for release of jamatalashi articles to the applicant.

Present:- Ld. APP for the State.

None for applicant.

IO/ SI Kishan Lal in person.

An application has been filed by the applicant for release of Jamatalashi articles. Reply has been filed by the concerned P.S.

Same is perused and considered.

Let jamatalashi articles be released to the applicant as per Seizure memo. The application stands disposed of accordingly.

Copy of this order be given dasti to the applicant.

Order be uploaded to the Website of Delhi District Court today itself.

(Babita Puniya)
MM-5,(East)KKD Court/
Delhi/28.08.2021

State vs. Bablu @ Anil
FIR No. 257/21
PS PIA
U/s 376/328 IPC
28.08.2021

This is an application for releasing the vehicle on superdari.

Present: Learned APP for the State.
Ld. counsel for the applicant.

The present application for release of vehicle bearing No.DL-8C AA 2355 on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Narender Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only (after verification of ownership)** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner (after verification of ownership).
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be given dasti to Ld. Counsel and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Babita Puniya)
MM-5,(East)KKD Court/
Delhi/28.08.2021

State vs. Lokesh Sharma
FIR No. 0280/21
PS PIA
U/s 379/411 IPC

28.08.2021

Vide this order, I shall decide the bail application filed on behalf of applicant/accused Lokesh Sharma.

Present: Learned APP for the State.

Ld. Counsel for the accused.

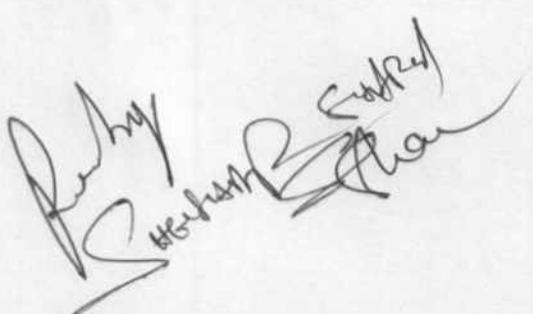
I have heard the parties and have also reused the reply.

After hearing the learned counsel for the applicant/accused and the learned APP for the State and going through the contents of the reply, I am of the considered view that the applicant/accused is not entitled to the concession of regular bail at this stage. Allegations leveled against him are serious in nature. The case is at primary stage of investigation and the apprehension of the prosecution that he may influence the witnesses and may tamper with evidence cannot be ruled out. Under the circumstances, keeping in view the nature of the crime alleged and the primary stage of investigation, the bail application is dismissed.

Copy *dasti*.

Copy of the order be also sent to the Jail Superintendent for information and record.

(Babita Puniya)
MM-5,(East)KKD Court/
Delhi/28.08.2021



State vs. Kalu @ Shakir
FIR No. 355/21
PS Shakarpur
U/s 379/ 411 IPC

28.08.2021

Vide this order, I shall decide the bail application filed on behalf of applicant/accused Kalu @ Shakir.

Present: Ld. APP for the State.

Ld. counsel for the accused.

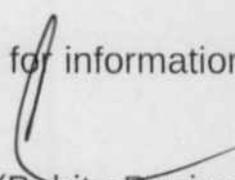
Application perused. Reply of IO also perused.

I have heard the parties and have also reused the reply.

After hearing the learned counsel for the applicant/accused and the learned APP for the State and going through the contents of the reply, I am of the considered view that the applicant/accused is not entitled to the concession of regular bail at this stage. Allegations leveled against him are serious in nature. The case is at primary stage of investigation and the apprehension of the prosecution that he may influence the witnesses and may tamper with evidence cannot be ruled out. Under the circumstances, keeping in view the nature of the crime alleged and the primary stage of investigation, the bail application is dismissed.

Copy *dasti*.

Copy of the order be also sent to the Jail Superintendent for information and record.


(Babita Puniya)
MM-5,(East)KKD Court/
Delhi/28.08.2021

State vs. Sonu @ Kale
e. FIR No. 022193/21
PS Krishna Nagar
U/s 379/411 IPC

28.08.2021

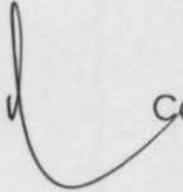
Vide this order, I shall decide the application filed under section 437 Cr.P.C., seeking regular bail of accused Sonu @ Kake.

Present: Ld. APP for the State.
Ld. counsel for the accused.

I have perused the application . I have also perused the reply of the IO.

Bail application is vehemently opposed by the learned APP for the State. He stated that accused has the criminal proclivity and has every potential of tampering with the evidence and thus contended that he does not deserves to be enlarged on bail. He also drew the attention of this Court towards previous conviction/involvement report filed along with the reply, which is stated to be from the State Crime Records Bureau's (SCRB) records, Delhi which discloses that the accused's is involvement in more than five criminal cases. He, therefore, prayed that the application may be dismissed as he does not deserve concession of regular bail and if, bail is granted to him at this stage he may indulge in similar activities.

Per contra, it was submitted on behalf of the accused that he is running in J/C since 18.08.2021 and is no more required for custodial interrogation. He therefore, prayed that accused may be enlarged on bail pending investigation.

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I have heard the parties and have perused the reply.

Having heard the parties and on perusal of the reply, I find that the antecedents of applicant/accused Sonu @ Kale are such which disentitle him to the concession of regular bail at this stage.

Accordingly, this bail application is dismissed.

Copy dasti.

Order be also sent to the concerned Jail Superintendent for information, record and compliance.

(Babita Puniya)
MM-5,(East)KKB Court/
Delhi/28.08.2021

State vs. Sonu @ Kale
e. FIR No. 022193/21

State vs. Sameer @ Monu
E.FIR No. 022456/21
PS Krishna Nagar
U/s 379/411/34 IPC

28.08.2021

Vide this order, I shall decide the bail application filed on behalf of accused Sameer @ Monu seeking regular bail.

Present: Learned APP for the State.

Ld. Counsel for the accused.

Application perused. Reply of IO also perused.

Learned counsel for the applicant/accused has submitted that a false case has been filed against him; he has no complicity in the crime and is in judicial custody since 21.08.2021 and is not a previous convict or offender. He further submitted that applicant/accused would abide by the terms and conditions imposed by this Court if the prayer as set out in the application is granted.

Bail application is vehemently opposed by the learned APP for the State.

I have heard the arguments and have also perused the reply filed by the IO.

The accused is a young man of 20 years of age. Further, he is a first time offender. Recovery has also been effected. I am of the view that no useful purpose would be served by sending the accused behind the bars where he will come in contact with hardened criminals and lose

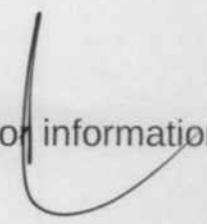
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the sensitivity whatever he has. Therefore, I deem it appropriate to grant bail to the applicant/accused **Sameer @ Monu** on his bail bond in the sum of Rs.10000/- with one surety in the like amount subject to the condition that after filing of charge sheet in the court, he accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case and that he shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect. Application stands disposed of.

Copy dasti.

Copy of the order be also sent to the Jail Superintendent for information and record.


(Babita Puniya)
MM-5,(East)KKD Court/
Delhi/28.08.2021

State vs. Sameer @ Monu
E.FIR No. 022456/21

State vs. Rahul Bisht
FIR No. 367/21
PS Shakarpur
U/s 379/356/411/34 IPC

28.08.2021

Vide this order, I shall decide the bail application filed on behalf of accused Rahul Bisht seeking regular bail.

Present: Learned APP for the State.

LAC Sh. Mahesh Chand for the accused.

Application perused. Reply of IO also perused.

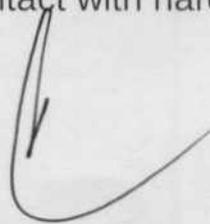
Learned counsel for the applicant/accused has submitted that a false case has been filed against him; he has no complicity in the crime and is in judicial custody since 15.08.2021 and is not a previous convict or offender. He further submitted that applicant/accused would abide by the terms and conditions imposed by this Court if the prayer as set out in the application is granted.

Bail application is vehemently opposed by the learned APP for the State.

I have heard the arguments and have also perused the reply filed by the IO.

The accused is a young man of 24 years of age. Co-accused has already been granted bail. Further, there is nothing on record to suggest that he is previous convict or offender. Recovery has also been effected. I am of the view that no useful purpose would be served by sending the accused behind the bars where he will come in contact with hardened

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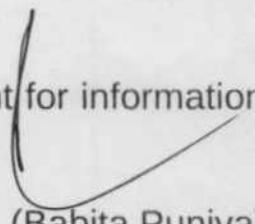


criminals and lose the sensitivity whatever he has. Therefore, I deem it appropriate to grant bail to the applicant/accused **Rahul Bisht** on his bail bond in the sum of Rs.10000/- with one surety in the like amount subject to the condition that after filing of charge sheet in the court, he accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case and that he shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect.

Application stands disposed of.

Copy dasti.

Copy of the order be also sent to the Jail Superintendent for information and record.


(Babita Puniya)
MM-5,(East)KKD Court/
Delhi/28.08.2021

State vs. Rahul Bisht
FIR No. 367/21

Received Bail
Order on
28/08/21